

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-509**  
(IB)-493(PB)/2022  
IA/4631/2022

**IN THE MATTER OF:**

State Bank of India

**.....Applicant**

**Vs.**

Manish Jain

**.....Respondent**

**SECTION**

U/s 95 (1) of (IBC)

**Order delivered on 16.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,  
HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,  
HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Rohit Ghosh, Ms. Raveena Rai, Advs.

For the Respondent : Mr. Arvind Kumar Gupta, Ms. Henna George, Advs.

**ORDER**

Ld. Resolution Professional in person is present. Ld. Counsel on behalf of the Financial Creditor (SBI) is also present. Ld. Counsel on behalf of the Personal Guarantor is also present and submitted that in view of the wrong Email ID of the Personal Guarantor given by the Financial Creditor they are unable to upload their response. It is noted that vide order dated 02.04.2024, directions were given to both the sides i.e. SBI as well as Personal Guarantor to approach the Registry and take appropriate steps for bringing on record the correct Email ID of the Advocate/of the Personal Guarantor. Last opportunity is given to both the sides i.e. SBI as well as Personal Guarantor/their counsels

to approach the Registry and sort out the issues failing which the matter will be considered on the basis of material available on the record. List the matter on **02.09.2024**.

**Sd/-**  
**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**  
**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**